

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
13-02-2024 AT 10:30 AM**

IA(IBC) 336/2024 in CP(IB) No.645/7/HDB/2018

u/s. 7 of IBC, 2016

IN THE MATTER OF:

State Bank of India
(Stressed Assets Management Branch)

...Financial Creditor

VS

Vibha Agro Tech Limited

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 336/2024

Learned Counsel Mr. CS Bhupendra Dave, for Erstwhile Resolution Professional present through Video Conference. Mr. Madasa Kumar, Resolution Professional present physically. This is an application seeking for exclusion of period of 120 days from the CIRP period on the ground that period of 8 days were lost in receiving the order of appointment of the IRP and the remaining 112 days were lost. The stay granted by the Hon'ble NCLAT which was vacated on 28.06.2023. Therefore, the delay of 120 days required to be excluded from the CIRP Period. Perused the affidavit. Satisfied with the reasons and in the interest of resolution of insolvency of the Corporate Debtor, **this application is allowed.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)